

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar Judicial at Jammu)

Sub:- Deposit of registered covers for the service of parties in judicial files.

ORDER

No: 386/RJ/2023

Dated: 13.12.2023

On 07.12.2023, the Hon'ble Court while passing the direction in case i.e in WP (C) No. 2930/2021, titled Surinder Singh and another V/s Union of India and others has directed as follow;-

"..... the Registrar Judicial shall issue appropriate instructions to the concerned officials to ensure that after the registered cover(s) is/are deposited for services, receipt in this regard be issued to the litigant, who submits the registered cover(s)."

As such, keeping in view the aforesaid direction passed by the Hon'ble Court, it is impressed upon all the officials of Jammu Wing, dealing with judicial files, that at the time of deposit of registered cover(s), for the service of parties in the matters by the litigants or their engaged counsels, they shall issue the receipt under their Name, Designation with signatures, on the format appened herewith as "Annexure-A".

Further, the officials while issuing receipt shall ensure that they have received the registered cover(s) and has issued the receipt after full clearance.

Any violation of the above order shall invite disciplinary action under Rules.



(Sandeep Kour)
Registrar Judicial

No: 3133-3139 /RJ/2023

Dated: 13.12.2023

Copy to the:-

1. Worthy Registrar General, High Court of J&K and Ladakh at Jammu, for information.
2. President Jammu & Kashmir High Court Bar Association Jammu, for information amongst the Bar Members.
3. All Secretaries, for information.
4. All Bench Secretaries/Readers, for information.
5. All Joint Registrars/Deputy Registrars/Assistant Registrars of the Registry of Jammu Wing, for information and with the direction to ensure compliance of the above said order, in its letter and spirit in their respective sections.
6. In charge dealing official e-Court, High Court of J&K Jammu, for uploading the same on the official website of the High Court.
7. All concerned, for information and immediaetae compliance.


Registrar Judicial

RECEIPT

Nature of case: _____

Case No: _____

Case Title:- _____ V/s _____

Received _____ numbers of registered cover(s) without any deficiency, in the above said matter from Petitioner/Advocate _____, for the service of _____, on _____.

Name of the official with signature _____

Designation: _____

Dealing Assistant of _____ **section.**

13/12/2023